

[Shri Pranab Kumar Mukherjee]

(5) A copy of the Wealth-tax (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 147(E) in Gazette of India dated the 1st March, 1976, under sub-section (4) of section 46 of the Wealth-tax Act, 1957. [Placed in Library. See No. LT-10352/76.]

(6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 162 published in Gazette of India dated the 7th February, 1976 together with an explanatory memorandum

(ii) G.S.R. 163 published in Gazette of India dated the 7th February, 1976 together with an explanatory memorandum

(iii) G.S.R. 68(E) published in Gazette of India dated the 9th February, 1976 together with an explanatory memorandum [Placed in Library. See No. LT-10353/76]

**STATEMENT TO FIRE IN A BOGIE OF T84 UP THANA-BOMBAY V T LOCAL TRAIN OF CENTRAL RAILWAY**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI): I beg to lay on the Table a statement regarding fire in a bogie of T84 Up Thana-Bombay V.T Local Train between Sion and Matunga stations of the Central Railway on the 12th February 1976. [Placed in Library. See No. LT-10356/76].

Gadgil Committee Report on Memorandum submitted by NSC Employees Union to P.M., Central Warehousing Corporation (Amdit.) Rules,

1976 and Notification under Seeds Act, 1966.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table—

(1) A copy of the Gadgil Committee Report (Hindi and English versions) on the points raised in the Memorandum submitted by the National Seeds Corporation Employees' Union to the Prime Minister on January 30, 1971. [Placed in Library. See No. LT-10357/76].

(2) A copy of the Central Warehousing Corporation (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 143 in Gazette of India dated the 31st January, 1976, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962 [Placed in Library. See No. LT-103/58/76].

(3) A copy of Notification No. G.S.R. 52 (E) (Hindi and English versions) published in Gazette of India dated the 30th January, 1976 containing corrigendum to Notification No. G.S.R. 211 (F) dated the 29th April, 1975, under sub-section (3) of section 25 of the Seeds Act, 1966. [Placed in Library. See No. LT-10359/76].

INDIAN TELEGRAPH (4TH AMDT.) RULES 1976.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA): I beg to lay on the Table a copy of the Indian Telegraph (Fourth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 98 (E) in Gazette of India dated the 27th February,

1976, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-10360/76].

Fertiliser (Movement Control) (2nd Amdit) Order, 1976 & Annual Report of Rajasthan State Agro Industries Corporation Jaipur for 1974-75

**SHRI ANNASAHAB P. SHINDE:** on behalf of Shri Prabhudas Patel I beg to lay on the Table—

- (1) A copy of the Fertiliser (Movement Control) (Second Amendment) Order, 1976 (Hindi and English versions) published in Notification No. G.S.R 49 (E) in Gazette of India dated the 28th January, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in library. See No. LT-10361/76].
- (2) A copy of the Annual Report (Hindi and English versions) of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in library. See No. LT-103562/76].

Order of the President re. Extension of President's Rule in Pondicherry

**THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN):** I beg to lay on the Table a copy of the Order of the President dated the 5th March, 1976 issued under section 51 of the Government of Union Territories Act, 1963, extending the President's rule in Pondicherry for a further period of one year commencing from 28th March, 1976, published in Notification No. S. O. 174 (E) in Gazette of India dated the 6th March, 1976 [Placed in Library. See No. LT-10363/76].

Madras City Municipal Corporation (Amdit) Ordinance, 1976.

**SHRI H.K.L. BHAGAT:** I beg to lay on the Table a copy of the Madras City Municipal Corporation (Amendment) Ordinance, 1976 (Tamil Nadu Ordinance No. 5 of 1976) (Hindi and English versions) promulgated by the Governor of Tamil Nadu on the 3rd March, 1976, under provisions of article 213 (2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu. [Placed in library, See No. LT-10363/76]

Annual Report of 1-1-T. Bangalore for 1974-75, Certified Accounts of I.I.T., De lhi for 1973-74 & Certified Accounts of Jawahar Lal Nehru University New Delhi for 1973-74.

**THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV):** I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi version) of the Indian Institute of Science, Bangalore for the year 1974-75 [Placed in Library. See No. LT-10365/76].
- (2) A copy of the Certified Accounts of the Indian Institute of Technology, Delhi for the year 1973-74 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institute of Technology Act, 1961 (Hindi version). [Placed in library. See No. LT-10366/76]
- (3) A copy of the Certified Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1973-74 [Placed in Library. See No. LT-10367/76]